

least 20 crores tonnes during the year 1987-88. There is no considerable increase in the consumption of fertilizers. The farmers must be guided and financial assistance must be given to them.

Animal Husbandry also need encouragement from the Government. Similarly irrigation should be given top priority. There are so many irrigation projects pending in the country especially in my State of Karnataka. I urge upon the hon. Minister Shri Bhajan Lal to look into this matter and to complete the ongoing projects in Karnataka at the earliest.

We the Members of Parliament are pleading to the Government of India to set up a seed Research Centre in Karnataka. Many foreign countries are able to provide very good quality of seeds to the farmers because they have seed research centres. Hence it is very essential to set up seed research centres in our country.

Hon. Minister Shri Hari Krishna Shastri visited our State recently. During his visit we requested him to set up a seed research centre in my constituency. Shri Shastriji was very kind to our request and he promised us that a seed research centre would be set up in Tiptur. We are grateful to him for his assurance and hope the Centre would be set up the centre at the earliest. I also owe my gratitude to the hon. Minister Shri Bhajan Lalji, Shri Shivalal Yadavji and Shri Prabhuji for their best efforts to help and encourage the poor farmers of this great nation.

Mr. Deputy-Speaker Sir, you were generous to accommodate me to speak today on the demands for agriculture I thank you for that and with these words I conclude my speech.

[English]

MR. DEPUTY-SPEAKER : The House shall now take up Private Member's Business. Shri Basavaraju.

15.35 hrs.

CONSTITUTION (AMENDMENT)
BILL*

(Insertion of New Articles 75A and
164A)

[English]

SHRI G.S. BASAVARAJU (Tumkur) : I beg to move for leave to introduce a Bill

further to amend the Constitution of India.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI G.S. BASAVARAJU : I introduce the Bill.

CONSTITUTION (AMENDMENT)
BILL*

(Substitution of New Article for
Article 263)

[English]

SHRI H.N. NANJE GOWDA (Hassan) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI H.N. NANJE GOWDA : I introduce the Bill.

15.36 hrs.

PUBLIC PREMISES (EVICTION OF
UNAUTHORISED OCCUPATIONS)
AMENDMENT BILL*

(Amendment of Section 2)

[English]

SHRI SYED SHAHABUDDIN (Kishanganj) : I beg to move for leave to introduce a Bill further to amend the Public Premises (Eviction of Unauthorised Occupations) Act, 1971.

MR. DEPUTY-SPEAKER : The question is :

[Mr. Deputy-Speaker]

"That leave be granted to introduce a Bill further to amend the Public Premises (Eviction of Unauthorised Occupants) Act, 1971."

The motion was adopted.

SHRI SYED SHAHABUDDIN : I introduce the Bill.

INDIAN CONTRACT (AMENDMENT) BILL*

(Substitution of New Section for Section 72)

[English]

SHRI HAROOBHAI MEHTA (Ahmedabad) : I beg to move for leave to introduce a Bill further to amend the Indian Contract Act, 1872.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Indian Contract Act, 1872."

The motion was adopted.

SHRI HAROOBHAI MEHTA : I introduce the Bill.

15.37 hrs.

COMMISSION OF SATI (PREVENTION) AMENDMENT BILL*

(Amendment of Section 2, etc.)

[English]

PROF. MADHU DANDAVATE (Rajapur) : I beg to move for leave to introduce a Bill to amend the Commission of Sati (Prevention) Act, 1987.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to amend the Commission of Sati (Prevention) Act, 1987."

The motion was adopted.

PROF. MADHU DANDAVATE : I introduce the Bill.

CONSTITUTION (AMENDMENT) BILL*

(Amendment of Article 124)

[English]

SHRI V.S. KRISHNA IYER (Bangalore South) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI V.S. KRISHNA IYER : I introduce the Bill.

15.38 hrs.

HIGH COURT AT BOMBAY (ESTABLISHMENT OF A PERMANENT BENCH AT PUNE) BILL*

[English]

SHRI V.N. GADGIL (Pune) : I beg to move for leave to introduce a Bill to provide for the establishment of a permanent Bench of the High Court at Bombay at Pune.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for the establishment of a permanent Bench of the High Court at Pune."

The motion was adopted.

SHRI V.N. GADGIL : I introduce the Bill.